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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1814/2001

New Delhi, this the 2nd day of August, 2001

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

1. All India Association of Inspectors
and Asstt. Superintendents of Post
Officer (C.H.Q.) 238/6,
Sector-6, R.K.Puram
New Delhi - 110 032.
through its General Secretary..
2. Janardhan Sharma
S/o Shri Dam Chand Sharma
R/o Ladpur, Khatauli 251201,
Muzaffarnagar, UP,
General Secretary of All
India Association of Inspectors
and Asstt. Superintendents
of Post Officers (CHQ).

...Applicants

(By Advocate Shri Praveen Chaturvedi,
proxy for Dr. Sumant Bhardwaj)

V E R S U S

Union of India through
Director-General (POSTS)
Department of Posts, Dak Bhawan
New Delhi - 110 001.

...Respondents.

(By Advocate Shri N.S.Mehta).

O R D E R (ORAL)

By Hon'ble Shri Govindan S. Tampi,

Heard the counsel for the applicant and the
respondents.

2. When the matter had come up for admission
on 25-7-2001, we had passed an order though
reluctantly, restraining the respondents from holding
the examination for promotion of Inspectors & Asstt.
Superintendents of Post Offices following the request
made by the applicant that is the concerned
Association and its General Secretary. However, on
27-7-2001 Shri N.S.Mehta, learned senior counsel had
appeared before us, and stated that the restrained

order could not be brought to the notice of all the centres in the 24 circles. In the result the examinations were conducted at many places, though, the applicants could not take them.

3. Keeping in mind the above, we have issued directions on that date, without disturbing the examinations which had taken place and its evaluation, but directed the respondents to hold a separate examination for those who could not personally present on 26 and 27th July, 2001.

4. Today Shri N.S.Mehta, learned senior counsel undertakes to ensure that respondents conduct the relevant examination for those who could not take it on account of the strike. He also promises that the concerned applicants would be given adequate notice about the date of the examination. Shri Praveen Chaturvedi, learned proxy counsel for the applicant states that this arrangement suits him also.

5. In the circumstances, we are disposing of this OA with a direction to the respondents to hold a separate examination to all those Inspectors and Assistants Superintendents of Post Offices who could not take the promotion examination on 26 & 27th July, 2001, after giving due notice to all concerned. This shall also ensure that those all the individuals who have to appear for examination have to be invariably relieved for the purpose. The evaluation of the papers

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of both the examinations and the announcement of the results could be done simultaneously.

6. OA is accordingly disposed of with the above directions. No costs.

7. Copy of this order is directed to be given to both the counsel for the parties.

S. Raju

(SHANKER RAJU)
MEMBER (J)

G. V. Tamari

(G. V. TAMARI)
MEMBER (A)

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